

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

RAJYA SABHA
UNSTARRED QUESTION No.530
TO BE ANSWERED ON 07.12.2023

Forest Conservation Amendment Bill

530. SHRI DEREK O' BRIEN:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether it is a fact that the Forest Conservation Amendment Bill of 2023 disproportionately affects tribal communities by forcing them out of their current zones of habitation;
- (b) if so, whether Government has a mitigation plan for those that will be negatively affected; and
- (c) if so, the details thereof and if not, the reasons therefor?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(SHRI ASHWINI KUMAR CHOUBEY)

- (a) to (c) The provisions of the Forest Conservation) Amendment Act, 2023 do not infringe or abrogate the provisions of the Forest Rights Act, 2006, Panchayat (Extension to Scheduled Areas) Act, 1996 or Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013. The processes envisaged in these laws, including the consent of the ST and OTFD under the Forest Rights Act, 2006 are not impeded in any way by this amendment.
